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PART II—Section 3—Sub-section (II)

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation

MINISTRY OF COMMERCE

NOTIFICATIONS

New Delhi the 20th December 1965

S.O. 3978.—In exercise of the powers conferred by section 6 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), and after previous publication as required by sub-rule (2) of rule 11 of the Export (Quality Control and Inspection) Rules, 1964, the Central Government hereby—

- (1) notifies that the minerals and ores specified in the Schedule annexed hereto shall be subject to inspection prior to export;
 - (2) specifies that type of inspection which is in accordance with the Export of Minerals and Ores—Group II (Inspection) Rules, 1965, as the type of inspection which would be applied to such minerals and ores;
 - (3) prohibits the export, in the course of international trade, of any such minerals or ores unless the consignment of such minerals or ores is accompanied by a certificate issued under section 7 of the said Act.
2. This Notification shall come into force on 1st January, 1966.

SCHEDULE.

Minerals and Ores—Group II

1. Manganese Dioxide.
2. Chrome ore, including chrome concentrates.
3. Kyanite.
4. Sillimanite.
5. Zinc ores, including zinc concentrates.
6. Magnesite, including dead-burnt and calcined magnesite.
7. Barytes.
8. Red Oxide.
9. Yellow Ochre.

[No. 60(7)/Exp. Insp./63.]

S.O. 3979.—In exercise of the powers conferred by section 7 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), the Central Government hereby makes the following amendment in the Notification of the Government of India in the Ministry of Commerce No. S. O. 3150, dated the 30th September, 1965, namely:—

In the said Notification,—

(i) for the words, figures and brackets “sub-rule (4) of rule 4 of the Export of Minerals and Ores (Inspection) Rules, 1965”, the following words, figures and brackets shall be substituted, namely:—

“sub-rule (4) of the Export of Minerals and Ores—Group II (Inspection) Rules, 1965”;

(ii) in Schedule I, after the entry against serial No. 9, the following shall be inserted, namely:—

“10. M/s. Essen and Co, Bangalore.

11. M/s. Chem-Med Analytical Laboratories. Bombay.”.

(iii) for Schedule II, the following Schedule shall be substituted, namely:—

“**SCHEDULE II.**

1. Manganese Dioxide.
2. Chrome ore, including Chrome concentrates.
3. Kyanite.
4. Sillimanite.
5. Zinc ores, including zinc concentrates.
6. Magnesite, including dead-burnt and calcined magnesite.
7. Barytes.
8. Red Oxide.
9. Yellow Ochre.”.

[No. 60(7)/Exp. Insp./63.]

S.O. 3980.—In exercise of the powers conferred by section 17 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), and in supersession of the notification of the Government of India in the Ministry of Commerce, No. S. O. 3151 dated the 30th September, 1965, the Central Government hereby makes the following rules, namely:—

(1) **Short title and commencement.**—(1) These rules may be called the Export of Minerals and Ores—Group II (Inspection) Rules, 1965.

(2) They shall come into force on 1st January, 1966.

2. Definition.—In these rules “minerals or ores” means any of the minerals or ores specified in the Schedule annexed hereto.

3. Basis of Inspection.—Inspection of minerals or ores intended for export shall be carried out with a view to seeing that the minerals or ores conform to the specifications stipulated in the export contract as declared by the exporter.

4. Procedure for inspection.—(1) The exporter shall give intimation of the name and expected date of arrival of the vessel in which he intends to make shipment of the minerals or ores, and also submit a declaration of the specifications stipulated in the export contract, to any of the agencies recognised for the purpose of inspection under section 7 of the Export (Quality Control and Inspection) Act, 1963 (22 of 1963), (hereinafter referred to as the inspection agency) to enable it to carry out the inspection in accordance with these rules.

(2) Every intimation and declaration under sub-rule (1) shall be given not less than seven days, before the expected date of shipment.

(3) On receipt of the intimation and declaration under sub-rule (2), the inspection agency shall inspect the consignment of the minerals or ores to be exported and draw samples therefrom with a view to seeing that the said minerals or ores conform to the specifications stipulated in the export contract.

(4) If, after inspection, the inspection agency is satisfied that the said consignment of minerals or ores conforms to the specifications stipulated in the export contract, it shall, within seven days of the receipt of intimation and declaration under sub-rule (2), issue a certificate to the exporter declaring the consignment export-worthy.

5. **Place of inspection.**—Every inspection of the minerals or ores under these rules shall be carried out at the port of shipment.

6. **Appeal.**—(1) Any person aggrieved by the refusal of the inspection agency to issue a certificate of inspection under sub-rule (4) of rule 4 may, within ten days of the receipt of the communication of such refusal by him, prefer an appeal to a panel of experts consisting of not less than three persons appointed for the purpose by the Central Government.

(2) The decision of the panel on such appeal shall be final.

7. **Fees.**—A fee at the rate of 30 paise per tonne of the minerals or ores shall be charged as inspection fee under these rules, subject to a minimum for each consignment thereof as indicated below:—

1. Manganese Dioxide.	Minimum of Rs. 200.
2. Chrome ore, including Chrome concentrates.	Minimum of Rs. 200.
3. Kyanite.	Minimum of Rs. 200.
4. Sillimanite.	Minimum of Rs. 200.
5. Zinc ores, including zinc concentrates.	Minimum of Rs. 200.
6. Magnesite, including dead-burnt and calcined magnesite.	Minimum of Rs. 150.
7. Barytes.	Minimum of Rs. 100.
8. Red Oxide.	Minimum of Rs. 100.
9. Yellow Ochre.	Minimum of Rs. 100.

SCHEDULE.

Minerals and Ores—Group II

1. Manganese Dioxide.
2. Chrome ore, including Chrome concentrates.
3. Kyanite.
4. Sillimanite.
5. Zinc ores, including zinc concentrates.
6. Magnesite, including dead-burnt and calcined magnesite.
7. Barytes.
8. Red Oxide.
9. Yellow Ochre.

[No. 60(7)/Exp. Insp./63.]

S. K. MUKHERJEE, Jt. Secy.

DELIMITATION COMMISSION

ERRATUM

In the Delimitation Commission notification No. 282/BR/65(3), dated the 29th November, 1965, published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), S.O. 3710, dated the 29th November, 1965, at page 1171, above the heading 'NOTIFICATION'.

For "ELECTION COMMISSION"

Read "DELIMITATION COMMISSION".

